

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 84/MP/2016 along with
I.A. No. 30/2016 and I.A. No.7/2017**

Subject : Petition under Section 79 (1) (c), Section 38 (2) and other applicable provisions of the Electricity Act, 2003 and the regulations framed there under for termination of the Bulk Power Transmission Agreements dated 24.2.2010 and Transmission Service Agreement dated 7.12.2010 and Assignment and utilization of the Long Term Transmission capacity allocated for other purposes.

Date of hearing : 14.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Chhattisgarh State Power Trading Company Limited

Respondents : Power Grid Corporation of India Ltd. & Others

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Hemant Sahai, Advocate, MB Power
Ms. Puja Priyadarshani, Advocate, MB Power
Shri Abhishek Gupta, MB Power

Record of Proceedings

Learned counsel for PGCIL submitted that PGCIL has filed an affidavit seeking permission to CTU to implement the procedure approved by the Commission vide order dated 28.10.2016 in all similar future cases as and when the same arises.

2. Learned counsel appearing on behalf of MB Power submitted that MB Power has filed an Interlocutory Application seeking direction to CTU to operationalize the balance capacity of 84 MW MTOA by utilizing the locked up transmission capacity of 520 MW locked up on account of allocation of LTA to Lanco Babandh.

3. The Commission directed to issue notice on the I.A. to CTU. Learned counsel for CTU accepted the notice. The Commission directed MB Power to serve the copy of I.A. on CTU immediately, if not already served.

4. The Commission directed to list the I.As of RKM Powergen Ltd. and MB Power for hearing on 16.2.2017.

5. With regard to the affidavit of CTU, the Commission permitted the CTU to follow the procedure prescribed in Para 15 of the order dated 28.10.2016 in Petition No. 84/MP/2016 in order to utilize the balance capacity likely to be available on account of commissioning of 1st and 2nd pole (3000 MW) \pm 800 kV Champa-Kurshetra HVDC link for allocation to the LTA applicant only.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**